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## Facilities given t<; the D.M., A.D.M., and SD.M. in Delhi

1770. SHRIMATI MARGARET ALVA: SHRIMATI SUSHILA SHAN-KAR ADIVAREKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the facilities like transport, telephone and special residential accommodation which were exclusively, given to the District Magistrates, Additional District Magistrates and Sub-Divisional Magistrates *m* Delhi for performance of emergent official duties and for maintaining law and order have been withdrawn alter the introduction of the Police Commissioner System; and
- (b) if not, what are the reasons for Ihe con'.Liuanca of such facilities and

by when these are proposed to be withdrawn?

to Questions

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and Ob) A statement is laid on the Table of the House.

## Statement

Prior to tne introduction of the Police Commissioner system in Delhi, the District Magistrate/ADM/SDM/ Executive Magistrates exercised powers u/s 107 and 144 and other sections of the Code of Criminal Procedure as well as the revenue powers under the Delhi Land Revenue Act, Delhi Land Reforms Act, Mines and Minerals (Regulation and Development) Act, 1957, Bonded Labour Act and Delhi Land Holding. (Ceilings Act, 1960 as amended by the Act of 1976). Consequent upon the introduction of the Commissioner of Police system the power.3 u/s 107 of the Cr. P. C. are b;iug exercised by the Asstt. Commissioners of Police placed incharge of 21 Sub-Divisions. The powers "3 144 of the Cr. P. C- have only been conferred on the Commissioner of Police. Since the Police Commissioner system has been introduced only some time power<sub>s</sub> exercisable by DM/ADM/SDM under the Cr. P. C- ^Ith regard to removal of public nuic-ances, disputes relating tj immovable property and inquest proceedings and other powers have not been conferred on Assistant Commissioners cr other senior police officers. The DM/ADM/SDM also discharge revenue functions for which they are designated as Commissioner/Collector, Deputy A.D.C./Additional Collector, Collector/Deputy Collector. They are also entrusted with miscellaneous executive functions. In the circumstances, transport and telephone facilities continue to be provided to the DM/ADM/SDMs. Only the D.M. has a residential accomodation specially, earmarked for him.